

Information note to the Press (Press Release No. 20/2020)

For Immediate Release

Telecom Regulatory Authority of India

**TRAI Releases Clarifications / Reconsideration of Recommendations on
“Captive VSAT CUG Policy issues” dated 18th July 2017**

New Delhi, 10th April, 2020 – The Telecom Regulatory Authority of India (TRAI) had sent its recommendations on “**Captive VSAT CUG Policy issues**” on 18th July 2017 to the Department of Telecommunications (DoT). DoT vide its letter dated 17th March, 2016, referred back some of the recommendations for reconsidered opinion/recommendations.

2. After considering the views given by the DoT, the Authority has furnished its response to the Government. The response to the Government has been placed on TRAI's website www.trai.gov.in .

3. The salient recommendations after considering the back reference of DoT, are as below:

(i) The amount of initial Financial Bank Guarantee (FBG), which is submitted by the applicant company prior to signing of Captive VSAT CUG license, should be reduced from Rs. 30 Lakhs to Rs. 15 Lakhs. For subsequent years, it should be equivalent to the estimated sum payable equivalent to the license fee for two quarters.


(ii) The royalty charges should be limited to the charges only for the assigned frequencies. There is no justification for charging additional 25% amount as reuse factor for number of VSATs more than the number of carriers.

(iii) It has been recommended to create a Single Window procedure to cater to the requirements of applicant/ licensee companies for the entire



processes that are involved in obtaining license, approvals/ clearances related to space segment, ground segment, etc. in respect of Captive VSAT CUG License.

The detailed response is available at TRAI website. For any clarification/information, Shri S.T. Abbas, Advisor (Network, Spectrum and Licensing), TRAI may be contacted at email advmn@traigov.in.


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Secretary, TRAI